

Iron and Manganese Ores in Goa

2442. Shri Alvares: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

(a) the approximate amount of Iron Ore and Manganese Ore deposits in Goa;

(b) the number of pig iron and pelletisation plants sanctioned for Goa and their annual capacity; and

(c) whether an estimate has been drawn up and a division made of the type of iron ore for export and for local consumption for use in the plants?

The Deputy Minister of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) The reserves of iron ore and manganese ore are estimated by the Indian Bureau of Mines at 525 million tonnes and 6 million tonnes respectively. The reserves of ferrous manganese are estimated at 10 million tonnes.

(b) (i) A letter of intent has been issued to a private firm for establishing a pig iron production unit with an annual capacity of 300,000 tonnes.

(ii) The Government have approved the scheme of a private party for the establishment of a pelletisation plant for iron ore fines of a capacity of 500,000 tonnes per annum.

(c) No, Sir.

Low Temperature Carbonisation Plant at Kothagudam

2443. Shri R. N. Reddi: Will the Minister of Steel, Mines and Heavy Engineering be pleased to refer to the reply given to Starred Question No. 694 on the 3rd April, 1963 and state:

(a) whether it is a fact that the party named Shri Hashim Mehdi to whom a letter of intent has been issued for setting up of a low temperature carbonisation plant at Kothagudam (Singareni) Andhra Pradesh has not shown any interest; and

(b) if so, whether Messrs. Singareni Collieries Company has been asked to undertake the same?

The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi): (a) Shri Hashim Mehdi does not seem to have taken any tangible steps so far to set up the low temperature carbonisation plant since the letter of intent was issued to him.

(b) The question of setting up a low temperature carbonisation plant by the Singareni Collieries Company is under consideration.

12.00 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF SINGARENI COLLIERIES COMPANY LIMITED, AND REVIEW BY GOVERNMENT ON WORKING THEREOF

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Singareni Collieries Company Limited, Hyderabad, for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2767[64].

HALF-YEARLY REPORT ON ACTIVITIES OF COIR BOARD AND

CORRIGENDUM TO ANNUAL REPORT OF RUBBER BOARD

The Minister of International Trade (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

(i) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April to 30th September, 1963, under sub-section (1) of section

19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2768/64].

(ii) Corrigendum to the Annual Report of the Rubber Board for the year 1961-62 laid on the Table on the 13th March, 1964. [Placed in Library. See No. LT-2769/64].

COTTON TEXTILES (CONTROL) AMENDMENT ORDER, AMENDMENTS TO KHADI AND VILLAGE INDUSTRIES COMMISSION RULES, AND

AUDIT REPORT ON ACCOUNTS OF CENTRAL SILK BOARD

The Minister of Industry (Shri Kanungo): I beg to lay on the Table—

(i) a copy of the Cotton Textiles (Control) Amendment Order, 1964, published in Notification No. S.O. 457 dated the 8th February, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2770/64].

(ii) a copy each of the following Rules under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956:—

(a) The Khadi and Village Industries Commission (Amendment) Rules, 1964, published in Notification No. GSR, 125 dated the 17th January, 1964.

(b) The Khadi and Village Industries Commission (Second Amendment) Rules, 1964, published in Notification No. GSR, 1093 dated the 17th March, 1964. [Placed in Library. See No. LT-2770/64].

(iii) a copy of Audit Report on the accounts of the Central Silk Board for the year 1961-62. [Placed in Library. See No. LT-2772/64].

DRUGS (FIRST AMENDMENT) RULES

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to lay on the Table a copy of the Drugs

(First Amendment) Rules, 1963, published in Notification No. SO. 2092 dated the 27th July, 1963, under sub-section (3) of section 33 of the Drugs Act, 1940. [Placed in Library. See No. LT-2295/64].

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF SEVENTH SITTING

Shri Morarka (Jhunjhunu): I beg to lay on the Table the Minutes of the Seventh Sitting of the Committee on Government Assurances held during the current Session.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Railways (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 21st April, 1964.”

INDIAN RAILWAYS (AMENDMENT) BILL

LAI D ON THE TABLE AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Indian Railways (Amendment) Bill, 1964, as passed by Rajya Sabha on the 21st April, 1964.

PRESENTATION OF PETITION

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं जिम्ह अपराध (टाट) र राज्य के उत्तरदायित्व के बारे में एक याचिका कार द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ ।

RESIGNATION OF MEMBER

(SHRI LAL SHYAMSHAH)

Mr. Speaker: I have to inform the House that Shri Lal Shyamshah, an